NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

C.P. (IB)/167(MB)2024

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.07.2024**

NAME OF THE PARTIES: **INDIAN BANK APPLYING THROUGH MS. AAKRITI SOOD RESOLUTION PROFESSIONAL V/s RINA MUMTAZ**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Amey Hadwale, Advocate appeared for the Petitioner.
2. Mr. Harsh Kesharia, Advocate appeared for the Respondent.
3. Learned Counsel for the Personal Guarantor seeks further time to file reply. Two weeks' time granted. Reply shall be filed after service of copy of the reply to the Petitioner at least two days before the next date of hearing.
4. List this matter on **06.08.2024** for hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna